

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).2207/2011

(From the judgement and order dated 24/09/2010 in CR No.213/2010 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

M/S LARSEN & TOUBRO LTD.

Petitioner(s)

VERSUS

M/S MAHARAJI EDUCATIONAL TRUST

Respondent(s)

(With appln(s) for permission to file rejoinder affidavit and office
report)

Date: 25/11/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

For Petitioner(s)

Mr. Ashok Desai, Sr. Adv.
Mr. Sameer Parekh, Adv.
Mr. Arjun Garg, Adv.
Ms. Rukhmini Bobde, Adv.
Ms. Sarabjit Walia, Adv.
for M/s. Parekh & Co.

For Respondent(s)

Mr. K.K. Venugopal, Sr. Adv.
Mr. S. Chandra Shekhar, Adv.
Ms. Pooja Dhar, Adv.
Mr. Kumar Anurag Singh, Adv.
Mr. Manoj Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Put up on February 02, 2012.

(N.S.K. Kamesh)
Court Master

(Sneh Bala Mehra)
Court Master